

ITEM NO.7

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

IA 17144/2018,17145/2018, in Criminal Appeal No(s). 1671/2022

PAWAN KUMAR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 17144/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 17145/2018 - EXEMPTION FROM FILING O.T.)

WITH

Crl.A. No. 1672/2022 (II)

Date : 21-02-2023 These matters were called on for hearing today.

For Appellant(s)

Dr. Surender Singh Hooda, AOR
Mr. Shaurya Lamba, Adv.
Ms. Bano Deswal, Adv.

For Respondent(s)

Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

In both matters, Respondent no. 1 is duly represented.

Two weeks time, is granted to the appellant/s, to take fresh
steps and file fresh particulars, to issue notice to respondent
no.2, who is unserved.

Records from the concerned Courts are also awaited.

List again on 14.04.2023.

PAVANESH D.
Registrar